

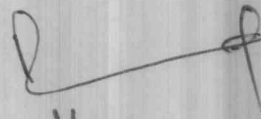
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4.9.02

Hon Mr Justice R R K Tivedi, VC
Hon Maj Gen K K Srivastava, AM

In this case by order dt 6.2.95
applicant was granted 2 weeks time to file
amendment application. More than 7 years
have passed, but amendment application
has not been filed. In the circumstances
it appears that applicant is not interested
in the matter. The GA is dismissed for
want of prosecution. No cost.


AM


VC

